

**ADITYA BIRLA CAPITAL** PROTECTING INVESTING FINANCING ADVISING

ADITYA BIRLA FINANCE LIMITED

Registered Office : Indian Rayon Compound, Veraval, Gujarat-362266, CIN : U65922GJ2009PLC083779  
Corporate Office : R-Tech Park, 10<sup>th</sup> Floor, Nirfon Complex, off Western Expressway, Goregaon East, Mumbai- 400063

APPENDIX - IV (See Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)  
POSSESSION NOTICE (For immovable properties)

Whereas, the undersigned being the authorized officer of **Aditya Birla Finance Limited, Corporate Office : R-Tech Park, 10<sup>th</sup> Floor, Nirfon Complex, Off Western Expressway, Goregaon East - Mumbai - 400063** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice under section 13(2) of the SARFAESI Act, 2002 dated calling upon the Borrowers / Co - Borrower / Guarantor / Mortgagee to repay the amount mentioned in the notice being due and payable as within 60 days from the date of the said notice. The Borrowers / Co - Borrower / Guarantor / Mortgagee having failed to repay the amount, notice is hereby given to the Borrowers / Co - Borrower / Guarantor / Mortgagee and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 and 9 of the said rules 2002 on this below mentioned date. The Borrowers / Co - Borrower / Guarantor / Mortgagee in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the **Aditya Birla Finance Limited** for an amount and interest thereon due and payable. The Borrower's / Co - Borrower's / Guarantor's / Mortgagee's attention is invited to provisions of sub-section (8) of section 13 of the said Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTIES				
Sr. No.	Borrower's Name	Demand Notice Date & Amount (Rs.)	Description of the Properties	Date of Possession
1.	M/s. Samarth Dairy, Ajinkya Shrikshumkar Naik & Anthea Ajinkya Naik	19.12.2022 Rs. 58,85,518.94 as on 15.12.2022 plus interest Other Charges	Flat No. 103-C, 1 <sup>st</sup> Floor, A-Wing, Reserve Bank Staff, Hemal CHSL, Azad Nagar, Near Andheri Sports Complex, Andheri (W), Mumbai - 400058.	03.03.2023 (Symbolic Possession)
2.	Ashish Sharad Chemburkar & Sushma Ashish Chemburkar	23.12.2022 Rs. 1,43,03,508.58 as on 21.12.2022 plus interest Other Charges	Flat No. 104 & 105, 1 <sup>st</sup> Floor, Madhura Tower CHS, Kevni Pada, Off S.V. Road, Near Mother Care Hospital Shop, Jogeshwari (West), Mumbai - 400102.	03.03.2023 (Symbolic Possession)

Date : 03.03.2023  
Place : Mumbai

Authorised Officer,  
Aditya Birla Finance Limited

EXH. No. 28  
REGD.A/D/DASTI/AFFIXATION/BEAT OF DRUM & PUBLICATION/NOITCE BOARD OF DRT  
SALE PROCLAMATION

OFFICE OF THE RECOVERY OFFICER- DEBTS RECOVERY TRIBUNAL-1, MUMBAI  
MTNL Bhavan, 2<sup>nd</sup> Floor, Strand Road, Apollo Bandar, Badhwar Park, Colaba Market, Colaba, Mumbai- 400 005.  
R.P. No. 457/2016 Dated: 01.03.2023  
PROCLAMATION OF SALE UNDER RULES 38, 52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS AND FINANCIAL INSTITUTIONS ACT, 1993.

Union Bank of India  
V/S  
Mr. Gordhandas Ganeshdas Jhwar And Ors  
Certificate Holders  
Certificate Debtors

CD No. 1 Mr. Gordhandas Ganeshdas Jhwar ...Certificate Debtors  
Sole Proprietor of M/s. Bajrang Textiles, Having office at 251/1, Telipada, Shankar Seth Building, Behind Baba Ramdev Mandir, Padma Nagar, Bhiwandi, Dist. Thane 421 302.  
CD No. 2 Bank of Baroda  
Having its Head Office at Baroda House, Mandvi, Baroda-396006.  
And Also Having its Branch office at Annapura Bhavan Ghokhale Road, Navpada Thane West 400601.  
CD No. 3 The Cosmos Co-operative Bank Limited  
Having its Registered office at Cosmos Heights, 269/270, Shanivar Peth Pune 411030.  
And also having its Branch Office at Near Ice Factory, Navpada Thane West 400601.

Whereas Hon'ble Presiding Officer, Debts Recovery Tribunal No. 1 Mumbai has drawn up the Recovery Certificate in Original Application No. 291 of 2009 for Recovery of Rs. 92,63,508.43/- (Rupees Ninety Two lakhs Sixty Three Thousand Five Hundred Eight Rupees and Forty Three Paise only) with interest and cost from the Certificate debtors is recoverable together with further interest and charges as the Recovery Certificate/Decree.

And whereas the undersigned has ordered the sale of the property mentioned in the Schedule below in satisfaction of the said certificate.

And whereas a sum Rs. 1,79,11,451.00/- (Rupees One Crore Seventy Nine Lakhs Eleven Thousand Four Hundred Fifty One only) as on 28th February 2023 inclusive of cost and interest thereon.

Notice is hereby given that in absence of any order of postponement, the said property shall be sold on 07.04.2023 between 02.00 PM to 4.00 PM (with auto extension clause in case of bid in last 5 minutes before closing, if required) by e-auction and bidding shall take place through "On line Electronic Bidding" through the website of M/s. e-procurement technologies Ltd. (Auction Tiger) B-704/705, Wall Street 2, Opposite Orient Club, Near Gujrat College Road, Ellise Bridge, Ahamadabad Gujrat 380006. Website https://drt.auctiontiger.net.

Email - support@auctiontiger.net and praveen.thevar@auctiontiger.net Contact Person Mr. Pravin Thane - 9722778828.

For further details contact Mr. Surendra Saini Manager, Union Bank of India, Asset Recovery Branch, 21 Veena Chambers Dalal Street, Fort Mumbai 400001, Mobile No. 9929018937.

The sale will be of the property of the Defendant above named as mentioned in the schedule below and the liabilities and claims attaching to the said property, so far as they have been ascertained, are those specified in the schedule against each lot.

The property will be put up for the sale in the lots specified in the schedule. If the amount to be realized is satisfied by the sale of a portion of the property, the sale shall be immediately stopped with respect to the remainder. The sale also be stopped if, before any lot is knocked down, the arrears mentioned in the said certificate, interest costs (including cost of the sale) are tendered to the officer conducting the sale or proof is given to his satisfaction that the amount of such certificate, interest and costs have been paid to the undersigned.

No officer or other person, having any duty to perform in connection with sale, either directly or indirectly bid for, acquire or attempt to acquire any interest in the property sold. The sale shall be subject to the conditions prescribed in Second Schedule of the Income Tax Act, 1961 and the rules made there under and to the further following conditions.

The particulars specified in the annexed schedule have been stated to the best of the information of the undersigned, but the undersigned shall not answerable for any error, mis-statement or omission on this proclamation.

The assets shall be auctioned as per the following details:-

Description of the Property	Date of Inspection	Reserve Price	EMD Amount & Date	Incremental Bid
Gala No 4 on the Ground, Floor, adm. About 1100, sq. ft. Gala No 4 on the First Floor adm. About 1100 sq. ft. and Gala No 3, (B) on Ground floor adm. About 550 sq. ft. respectively on Survey no. 19/2 Village Kamatghar Taluka Bhiwandi District Thane	03.04.2023	Rs. 77,00,000/-	Rs. 7,70,000/-	Rs. 1,00,000/-

1. The highest bidder shall be declared to be the purchaser of any lot. It shall be in the discretion of the undersigned to decline/acceptance of the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so.

2. The public at large is hereby invited to bid in the said E- Action. The online offers along with EMD, is payable by way of RTGS/NEFT in the Account No. 533501980050000, in the name of Union Bank of India, Asset Recovery Branch, 21 Veena Chambers Dalal Street, Fort Mumbai 400001. IFSC Code No. UBIN053352, of the Certificate Holder Bank at Mumbai. Attested photocopy of TAN/PAN card and Address Proof shall be uploaded with the online offer. The offer for more than one property shall be made separately. The last date for submission of online offers alongwith EMD and the other information/details is 05.04.2023 till 4:30 p.m. The physical inspection of the immovable property mentioned herein below may be taken on 03.04.2023 between 11.00 a.m. to 4:00 p.m. at the property site.

3. The copy of Pan Card, Address proof and identity proof, E-Mail ID, Mobile No. and declaration if they are bidding on their own behalf or on behalf of their principals. In the latter case, they shall be required to deposit their authority and in default their bids shall be rejected. In case of the company copy of resolution passed by the board members of the company or any other document confirming representation/attorney of the company and the receipt/counter file of such deposit should reach to the said service provider CH Bank by e-mail or otherwise by the said date and hard copy shall be submitted before the Recovery Officer-I, DRT-I, Mumbai on 05.04.2023 up to 4:30 p.m. In case of failure bid shall not be considered.

4. The successful bidder shall have to deposit 25% of his final bid amount after adjustment of EMD by next bank working day by 4:30 P.M from the date of auction in the said account as per detail mentioned in the para - 2 above.

5. The purchaser shall deposit the balance 75% of final bid amount on or before 15th day from the date of sale of the property. If the 15th day is Sunday or other Holiday, then on the first bank working day after the 15th day by prescribed mode as stated in para 2 above. In addition to the above the purchaser shall also deposit postage fee with Recovery Officer-I, DRT-I @ 2% up to Rs.1,000/- and @ 1% of the excess of said amount of Rs.1,000/- through DD in favour of Registrar, DRT-I, Mumbai. In case of default of payment within the prescribed period, the deposit, after defraying the expenses of the sale, may, if the undersigned thinks fit, be forfeited to the Government and the defaulting purchaser shall forfeit all claims to the property or the amount deposited. The property shall be resold, after the issue of fresh proclamation of sale. Further the purchaser shall also be liable to make good of any shortfall or difference between his final bid amount and the price for which it is subsequently sold.

The refund of EMD to the unsuccessful bidders at the close of auction shall be made only in the account number mentioned by such bidder by the concerned bank.

The property is being sold on "AS IS WHERE IS BASIS" AND "AS IS WHAT IS BASIS".

The undersigned reserves the right to accept or reject any or all bids if found unreasonable or postpone the auction at any time without assigning any reason.

No. of Lots	Description of the property to be sold with the names of the co-owners where the property belongs to defaulter and any other person as co-owners	Revenue assessed upon the property or any part thereof	Details of any other encumbrance to which property is liable	Claims, if any, which have been put forward to the property, and any other known particulars bearing on its nature and value
1.	Gala No 4 on the Ground, Floor, adm. About 1100, sq. ft. Gala No 4 on the First Floor adm. About 1100 sq. ft. and Gala No 3, (B) on Ground floor adm. About 550 sq. ft. respectively on Survey no. 19/2 Village Kamatghar Taluka Bhiwandi District Thane	Not available	Mortgaged property	Not Known

Given under my hand and seal on this 1<sup>st</sup> Day of March, 2023.

(Ajeet Tripathi), Recovery Officer, DRT-I, Mumbai

**APNA SAHAKARI BANK LTD.**  
(Multi State Scheduled Co-op. Bank)

REGD. OFFICE : Apna Bazar, 106-A, Naigaon, Mumbai - 400 014.  
Corporate Office : Apna Bank Bhavan, Dr. S.S. Rao Road, Parel, Mumbai - 400 012.  
Tel. 022-2416 4860 / 2410 4861- 62/2411 4863, Fax 022 -24104680  
Email : apnabank@vsnl.com, Website : www.apnabank.co.in

**POSSESSION NOTICE**

Whereas the Authorized Officer of **Apna Sahakari Bank Ltd. ( Multi State Scheduled Co-Op. Bank)** under Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 & in exercise of powers conferred under Section 13(12), issued Demand Notice dated September 09th, 2020 Under Section 13 (2) of the said Act calling upon the M/s. Olympia Enterprises. - Mr. Irfan Aklim Khan (Borrower/Proprietor/Mortgagor), Mr. Aklim Javed Khan (Co-Borrower/Mortgagor), Mrs. Anisha Khatoun Khan (Co-Borrower/ Mortgagee), Mr. Abdul Kalam Islam Mohd. Choudhary (Guarantor), Mr. Mohammad Arshad M. Khan (Guarantor) to repay the amount mentioned in the said Notice being Rs. 11,54,21,949.58 (Rupees Eleven Crore Fifty Four Lakh Twenty One Thousand Nine Hundred Forty Nine and Paise Fifty Eight Only) as on August 31st, 2020 together with further interest thereon with effect from September 01st, 2020 onward until the date of payment, within 60 days from the date of the said Notice.

The borrower and others mentioned hereinabove having failed to repay the amount, notice is hereby given to the borrower and others mentioned hereinabove in particular and to the public in general, the Residential Nayab Tahsildar, Shirur has taken **Physical Possession** of the Property described herein below in exercise of powers conferred on him by an order issued by District Magistrate, Pune in Misc Application No. 976/2021 Under Section 14 of the said Act on December 23th, 2022 & handed over possession of the property to the Authorised Officer of **Apna Sahakari Bank Limited ( Multi State Scheduled Co-Op. Bank)**, on this March 02nd, 2023.

The borrower and the others mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the Property and any dealings with the Property will be subject to the charge of **Apna Sahakari Bank Ltd. ( Multi State Scheduled Co-Op. Bank)**, for an amount of being Rs. 11,54,21,949.58 (Rupees Eleven Crore Fifty Four Lakh Twenty One Thousand Nine Hundred Forty Nine and Paise Fifty Eight Only) as on August 31st, 2020 together with further interest thereon with effect from September 01st, 2020 onward until the date of payment.

The Borrowers attention is invited to Sub Section 8 of Sec.13 of SARFAESI Act in respect of time available to redeem secured assets.

**DESCRIPTION OF THE IMMOVABLE PROPERTY**

The Factory premises bearing company name of M/s. Olympia Enterprises is located on the ground plus upper messine storey and situated on all that piece or parcel of land bearing no. 69 at B U Bhandari Industrial Estate, Sanaswadi Limits of Talegaon Dhamdhere, Taluka - Shirur, Dist - Pune - 412 208. Bounded as follows i.e. to say : East : Plot No. 82, South : Internal 15 mtrs wide Road, West : Plot No. 70, North : Plot No. 81 A

Date : 02.03.2023  
Place : Pune

Authorized Officer,  
Apna Sahakari Bank Ltd.  
Multi State Scheduled Co-Op. Bank

FORM NO. 3  
{Sec Regulation-15 (1)(a)}/16(3)}

**DEBTS RECOVERY TRIBUNAL, MUMBAI (DRT 3)**  
1st Floor, MTNL, Telephone Exchange Building, Sector-30 A, Vashi, Navi Mumbai - 400703.

Case No.: 0A/655/2019

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993. Exh. No.: 19

**PUNJAB NATIONAL BANK (ORIENTAL BANK OF COMMERCE)**  
VS  
**NITA RAMNATH KORALE**

To,  
(1) NITA RAMANTH KORALE  
PIMPALGAON DHUM, TAL. DINDORI, NASHIK,  
NASHIK, MAHARASHTRA - 422202.

(2) MR. RAMANTH SUKA KORALE  
PIMPALGAON DHUM, TAL. DINDORI, NASHIK,  
NASHIK, MAHARASHTRA - 422202.

(3) MR. JAYRAM SUKA KORALE  
PIMPALGAON DHUM, TAL. DINDORI, NASHIK,  
NASHIK, MAHARASHTRA - 422202.

**SUMMONS**

WHEREAS, 0A/655/2019 was listed before Hon'ble Presiding Officer Registrar on 21.12.2018.

WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) the Act, (0A) filed against you for recovery of debts of Rs.12,55,795/- (Application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

(i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;

(ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;

(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;

(iv) you shall not transfer by way of sale, lease or otherwise except in the ordinary course of his business any of the assets over which security interest is created and / or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) you shall be liable to account for the sale proceeds realised by way of secured assets of other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institution holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 18/05/2023 at 10:30 A.M. failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this dated on 13/02/2023.

Note : Strike out whichever is not applicable.

Sd/-  
Signature of the Officer Authorised to issue summons.  
REGISTRAR  
DRT-III, MUMBAI.

**HDFC HOUSING DEVELOPMENT FINANCE CORPORATION LIMITED**  
(HDFC House, Sharanpur Link Road, Nashik 422005)  
Ph.No. 0253-6606000 Corporate Identity No.: L70100MH1977PLC019916 Website: www.hdfc.com

**NOTICE FOR REMOVAL OF PERSONAL BELONGINGS/HOUSEHOLD GOODS**

Sr. No.	Name of Borrower (s) / Legal heir(s) / Legal Representative (s)	Date of Demand Notice(s)	Date Of Possession	Description of Secured Asset(s) / Immovable Property (ies)
1.	Mrs. Sarker Pallavi Ravindra Mr. Sarker Ravindra Bhaurao	25/06/2021	04/01/ 2023	Flat No.A-19 (As Per Approved Plan) and Flat No.12 (As Per Declaration Deed), 3rd Floor, A-Wing, Padmadarshan Plaza Apartment, House No.105/2304/A-12, S.No.28/1/2/1, Part Mandlik Mala, Anandwadi Shiwari, Gangapur, Nashik-422013. (Admeasuring Built Up Area 63.38 Sq.Mtrs.)

This Public Notice is issued in view of the fact that Housing Development Finance Corporation Ltd (HDFC Ltd) has not been able to communicate / establish contact with the aforesaid Borrower (s) / Legal heir(s) / Legal Representative(s) at his/her/their last known address as per HDFC's Ltd. records.

Whereas the Authorised Officer of HDFC Ltd. in exercise of powers conferred under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act) has issued Demand Notice (s) to the Borrower (s) / Legal heir(s) / Legal Representative(s) on the dates mentioned above.

On the Borrower (s) / Legal heir(s) / Legal Representative(s) failure to comply with the said Demand Notice (s) within the period set out therein, the Court Commissioner appointed by Honorable Chief Judicial Magistrate, Nashik has handed over physical possession of the immovable property (ies) / Secured Asset (s)/Movable Asset(s) to Authorized Officer of HDFC Ltd. through Court Order (Criminal Misc. Application No. 124/2022) filed against borrower for taking possession of the property (ies) / Secured Asset (s) more particularly described in the said Demand Notice (s), under Section 13 (4) of the SARFAESI Act read with Rule 8 of Security Interest (Enforcement) Rules, 2002 on the dates mentioned above.

At the time of taking over possession of the said immovable property (ies) / Secured Asset (s), the Authorised Officer of HDFC Ltd. has drawn up an inventory of personal belongings and household goods lying therein, copy whereof can be collected from the undersigned on any working day during office hours.

In the circumstances, Notice is hereby given, to the said Borrower (s)/ Legal heir(s) / Legal Representative(s) to forthwith remove the personal belongings / household goods lying in the aforesaid immovable property (ies) / Secured Asset (s) within 10 (ten) days from the date hereof, failing which the Authorised Officer will have no other option but to remove the personal belongings/household goods and dispose off /deal with it in the manner as may be deemed fit, entirely at the Borrower (s) / Legal heir(s) / Legal Representative(s) risk as to cost and consequences, in which event, no claim will be entertained in this regard in future.

Place : Palghar, Mumbai / Amravati, Nagpur  
Date : 06/03/2023

For Housing Development Finance Corporation Ltd.  
Sd/-  
Authorised Officer

HDFC Regd. Office: Ramon House, HT Parekh Marg, 169, Backbay Reclamation, Churchgate, Mumbai 400020  
Tel: (022) 66316000, 22820282 -- Corporate Identity No. : L70100MH1977PLC019916 Website: www.hdfc.com

**ICICI Bank** Branch Office: ICICI Bank Ltd, Ground Floor, Akkruti Centre, Midc, Near Telephone Exchange, Opp Akkruti Star, Andheri East, Mumbai- 400093

**PUBLIC NOTICE - TENDER CUM E-AUCTION FOR SALE OF SECURED ASSET**  
(See proviso to rule 8(i))  
Notice for sale of immovable assets

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Physical possession of which has been taken by the Authorised Officer of ICICI Bank Limited will be sold on "As is where it is", "As is what is", and "Whatever there is" as per the brief particulars given hereunder:

Sr. No.	Name of Borrower(s)/ Co-Borrowers/ Guarantors/ Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of E-Auction
(A)	(B)	(C)	(D)	(E)	(F)	(G)
1.	Mrs. Varsha Lalitkumar Lone (Borrower) & Mr. Lalitkumar Vinayak Lone (Co-Borrower) Loan Acc Num: LBTE000033851452/ LBTE00004166374	Property No. 1: Flat No. 208, 2nd Floor, A. Wing, Chintamani Residency, Village Kirkatwadi, Tal- Haveli. Gat No.1 6 B, Maharashtra, Pune- 411030 Property No. 2: Flat No. 209, 2nd Floor, A. Wing, Chintamani Residency, Village Kirkatwadi, Tal Haveli. Gat No.16 B, Maharashtra, Pune- 411030 Property No. 3: Flat No.210, 2nd Floor, A- wing, Chintamani Residency, Village Kirkatwadi, Tal Haveli. Gat No.16 B, Maharashtra, Pune- 411030. Total Admeasuring An Built Up Area of 1426 Sq.ft	Rs. 98,03,841/- (As On 28th February 2023)	Rs. 57,64,000/- Rs. 5,76,400/-	March 17, 2023 From 11:00 AM To 02:00 Pm	March 28, 2023 From 11:00 AM Onwards

The online auction will take place on the website of e-auction agency M/s NexDun Solutions Private Limited (URL Link-https://disposalhub.com). The Mortgagor's/noticee are given a last chance to pay the total dues with further interest till March 28, 2023 before 10:00 AM else these secured assets will be sold as per schedule.

The Prospective Bidder(s) must submit the Earnest Money Deposit (EMD) Demand Draft (DD) (Refer Column E) at ICICI Bank Limited, DSMG, 870/1-Suma House, Bhandarkar Road, Opp. Hotel Raviraj, Maharashtra, Pune - 411004 on or before March 27, 2023 before 02:00 PM and thereafter they need to submit their offer through the above mentioned website only on or before March 27, 2023 before 05:00 PM along with scan image of Bank acknowledged DD towards proof of payment of EMD. Kindly note, in case prospective bidder(s) are unable to submit their offer through the website then signed copy of tender documents may be submitted at ICICI Bank Limited, DSMG, 870/1-Suma House, Bhandarkar Road, Opp. Hotel Raviraj, Maharashtra, Pune - 411004 on or before March 27, 2023 before 05:00 PM. Earnest Money Deposit DD/PO should be from a Nationalised/Scheduled Bank in favour of "ICICI Bank Limited" payable at "Pune".

For any further clarifications with regards to inspection, terms and conditions of the auction or submission of tenders, kindly contact ICICI Bank Limited on 8454089353/7304915594.

Please note that Marketing agencies 1. M/s NexDun Solutions Private Limited, 2. Augeo Assets Management Private Limited 3. Matex Net Pvt Limited have also been engaged for facilitating the sale of this property.

The Authorised Officer reserves the right to reject any or all the bids without furnishing any further reasons.

For detailed terms and conditions of the sale, please visit www.icicibank.com/n4p4s  
Date : March 06, 2023  
Place : Mumbai

Authorized Officer  
ICICI Bank Limited

**PUBLIC NOTICE**

Notice is hereby given that the Vendor viz. Mr. Rajbir Kanwal Sharma, is intending to sell and transfer and our client is intending to purchase the property being Residential Premises bearing Flat No. 403 on the Fourth Floor in B-Wing of the Building known as "Arista" situated at Siddharth Nagar, S.V. Road, Goregaon (West), Mumbai 400 104 and more particularly described in the Schedule hereunder written free from all encumbrances.

Any person / persons / body corporate / financial institution / State or Central Government having any claim or right against or in respect of the said Property or any part thereof by way of sale, lease, leave and license, charge, lien, *lis pendens*, inheritance, mortgage, gift, exchange, trust, bequest, maintenance, tenancy, easement, possession, occupation or otherwise any interest whatsoever are hereby requested to make the same known in writing along with the notarized copy of the supporting documentary evidence in respect thereof to the undersigned at its address at Office No. 1, 1<sup>st</sup> Floor, Mehta Building, Nagindas Master Road, Fort, Mumbai - 400 001, Landline: 022-4006 1010, within a period of 14 days from the date of publication of this notice, failing which the transaction shall be completed and concluded without any reference or recourse to any such claim and the same if any shall be considered to have been waived and / or abandoned and not binding on our client.

**THE SCHEDULE OF PROPERTY REFERRED TO ABOVE:**  
ALL THAT Residential Premises, admeasuring 1020 square feet equivalent to 94.78 square meters of RERA Carpet Area or thereabouts, bearing Flat No. 403 on the Fourth Floor of B-Wing in the Building known as "Arista" along with one stack car parking space in the building situate, lying and being at Siddharth Nagar, S.V. Road, Goregaon (West), Mumbai 400 104, standing on the plot of land or ground bearing C.T.S. No. 26 (P) of Village Goregaon, Taluka Borivali, in the Registration District and Sub-District of Mumbai Suburban.

Dated this 06<sup>th</sup> day of March, 2023. For M/s. Shah & Furia Associates  
Sd/-  
Partner  
Advocates & Solicitors

**DEBTS RECOVERY TRIBUNAL-1 MUMBAI**  
(Government of India, Ministry of finance)  
2nd Floor, Telephone Bhavan, Colaba Market, Colaba, Mumbai- 400005  
(5th Floor, Scindia House, Ballard Estate, Mumbai-400 001)

FORM NO. 4  
(See Regulation-15 (1) (b))  
NOTICE UNDER SECTION 17 OF SECURITIZATION ACT R/W PROVISIONS OF THE DEBTS RECOVERY TRIBUNAL ACT AND THE DEBTS RECOVERY TRIBUNAL (PROCEDURE) RULES, 1993 AS AMENDED FROM TIME TO TIME.

**S.A. NO. 67 OF 2021** Exh. No.: 13  
Union Bank of India ...Applicant  
V/s  
GIC Housing Finance Limited & Ors. ...Respondents

To:  
(1) MR DATTATRAY GOVIND JADHAV  
Flat No. 502, Maruti Villa CHSL, Plot No. 22, Sector 35, Kamotha, Mansarovar (E), Dist - Raigarh 410209. ...Respondent No. 2  
(2) MRS SUVARNA DATTATRAY JADHAV  
Flat No. 502, Maruti Villa CHSL, Plot No. 22, Sector 35, Kamotha, Mansarovar (E), Dist - Raigarh 410209. ...Respondent No. 3  
(3) M/S MARVEL BUILDERS  
Office No. 110, C/Wing, Groma Building, Plot No. 14C, Sector 19, Vashi, Navi Mumbai - 400705  
And also at: 508, Monarch Plaza, Plot No. 56, Sector 11, CBD Belapur, Navi Mumbai - 400614 ...Respondent No. 4

**NOTICE**

(1) An application under Section 17(1) of the Securitization & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 has been filed before this Tribunal.

(2) WHEREAS, the above Application was listed before Ld. Registrar on 10/02/2023.

(3) WHEREAS the service of Notice could not be effected in the ordinary manner and whereas the Application for substitute service has been allowed by this Tribunal.

(4) Show cause as to why the relief prayed for should not be granted. You are required to file reply, if any, in your defence in the paper book form in two complete sets and produce all the documents and affidavit in your support in the Tribunal personally or through your duly authorized agent or legal practitioner and appear before this Ld. Registrar on 18/04/2023 at 12:00 noon failing which the application shall be heard and decided in your absence. You are further directed to supply advance copy of the reply to the SA to the Counsel for the Applicant.

Given under my hand and the seal of this Tribunal on this date : 20.02.2023.

Sd/-  
By Order of Tribunal Signature of the Officer Authorised Person.

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF TENACITY REAL ESTATE PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	Tenacity Real Estate Private Limited
2. Date of incorporation of corporate debtor	26/08/2015
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70102MH2015PTC267821
5. Address of the registered office and principal office (if any) of corporate debtor	Shop No. FF19, HDL Harmony Mall, Goregaon Link Road, Goregaon (West), Mumbai - 400104
6. Insolvency commencement date in respect of corporate debtor	March 3rd, 2023 (Copy of the order received by IIP on March 3rd, 2023)
7. Estimated date of closure of insolvency resolution process	August 30th, 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Jayesh Natvarlal Sanghrajka Reg. No: IBBI/IPA-001/IP-PO2216/2017-2018/10416 AFA No. AA1/10416/02/09/1023/104574 valid till October 09, 2023
9. Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: 405 - 407, Hind Rajasthan Building, Dadar East, Mumbai - 400014 E-mail id: jayesh@sandco.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: Incorp Restructuring Services LLP (Formerly known as M/s Vinay and Keshava Resolution Professionals LLP), 405-407 Hind Rajasthan Building Dadar, Mumbai - 400014 Correspondence e-mail id: corp.terachy@gmail.com
11. Last date for submission of claims	March 17th, 2023 (14 days from the date of receipt of order)
12. Classes of creditors, if any, under clause (b) of sub-section (a) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web Link for downloading claim forms: www.ibbi.gov.in/downloadclaimforms.html (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of **Tenacity Real Estate Private Limited** on March 3rd, 2023 vide order no. CP (IB) No.651/MB-I/2022. (Date of receipt of order by Interim Resolution Professional is March 3rd, 2023).

The creditors of **Tenacity Real Estate Private Limited**, are hereby called upon to submit their claims with proof on or before March 17th, 2023 to the interim resolution professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
Jayesh Natvarlal Sanghrajka  
Interim Resolution Professional of Tenacity Real Estate Private Limited  
Registration Number: IBBI/IPA-001/IP-PO2216/2017-2018/10416  
AFA No. AA1/10416/02/09/1023/104574 valid till October 09, 2023  
Incorp Restructuring Services LLP  
(Formerly known as M/s Vinay and Keshava Resolution Professionals LLP),  
Registration Number: IBBI/IPE/0129  
Correspondence Address: 405-407 Hind Rajasthan Building Dadar, Mumbai - 400014  
Date: March 6th, 2023  
Place: Mumbai